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**CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK**

**O. A. No. 260/00171 OF 2016**  
**Cuttack, this the 11<sup>th</sup> day of May, 2016**

**CORAM  
HON'BLE MR. R.C. MISRA, MEMBER(A)**

.....

Radhakanta Dehery, aged about 37 years, S/O Gopal Dehery of Village-Nayapalli, PO-Charpali Barpali, Dist Jharshuguda at present working as Sr. Statistical Officer, National Sample Survey Office(Field Operation Division), Sambalpur, Odisha.

.....Applicant

By the Advocate(s)-S.K. Pradhan

-Versus-

**Union of India, represented through**

1. Secretary, Ministry of Statistics & Programme Implementation, Subordinate Statistical Service Division, Sardar Patel Bhawan, Sansad Marg, New Delhi-110001.
2. Dy. Director General,(Admn.) Govt. of India, Ministry of Statistics and Programme Implementation, National Sample Survey Office(Field Operation Division) East Block-6, Level-7, R.K. Puram, New Delhi-66.
3. Director, Statistics and Programme implementation, National Sample Survey Office, OSHB Complex, Jayadev Vihar Road , Acharya Vihar, Bhubaneswar, Odisha-751013.
4. Director, National Sample Survey Office(Field Operation Division) 161, Sen Park Lane, Nayapara, Sambalpur-768001.
5. The Pay and Accounts Office, Ministry of Statistics and Programme implementation, Kolkata.
6. Addl. Director General, Govt. of India, Ministry of Statistics and Programme Implementation, National Sample Survey Office(Field Operation Division) East Block-6, Level-7, R.K. Puram, New Delhi-66.



7. The Sr. Admn. Officer, National Sample Survey Office(Field Operation Division) East Block-6, Level-6, R.K. Puram, New Delhi-66.

.....Respondents

By the Advocate(s)- M.R. Mohanty

**O R D E R(ORAL)**

**R.C.MISRA, MEMBER (A):**

Heard Mr.S.K.Pradhan, learned counsel for the applicant and Mr.M.R.Mohanty, learned ACGSC for the respondents on the question of admission. Applicant in this O.A. is presently working as Senior Statistical Officer in the National Sample Survey Organization, Sambalpur. His grievance is that he had incurred an expenditure to the tune of Rs.26,45,835/- for the treatment of his <sup>4 year</sup> ~~six months~~ old son at Vellore who was suffering from Thalassamia Major and ultimately passed away. It has been submitted that the claims of the applicant have been forwarded to the Additional Director General, NSSO(FOD), New Delhi, who is res.no.6 in this O.A. by the NSSO, Sambalpur.

2. On the other hand, Mr.Mohanty submitted that as res.no.6 has limited power to reimburse the medical claims upto Rs.5,00,000/-, the matter has been referred to the Ministry for sanction of the amount.



According to Mr.Mohanty, the reimbursable amount arrived at is  
Rs.25,04,500/- as per letter dated 30.7.2014.

3. Upon perusal of records, it is quite clear that the NSSO Head Office at Sambalpur has been pursuing this matter with the superior authorities. Since the applicant has spent a huge amount for the treatment of his son who ultimately passed away and the claim in this regard is pending consideration, at this stage without expressing any opinion on the merit of the matter, I would dispose of this O.A. at the stage of admission with direction to res.nos. 1 and 6 to clear up the medical claims of the applicant as per the existing rules and instructions within a period of one month from the date of receipt of this order.

4. With the above observation and direction, this O.A. is disposed of at the stage of admission itself. No costs.

5. On the prayer made by the learned counsel, copy of this order along with paper book of O.A. be sent to res.nos. 1 and 6 at the cost of the applicant for which Mr.S.K.Pradhan undertakes to file the postal requisites by 13.5.2016.



Free copy of this order be made over to learned counsel for both  
the sides.

  
(R.C.MISRA)  
MEMBER(A)

BKS

